

14.48 hrs.

ELECTION TO COMMITTEE  
CARDAMOM BOARD

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
VISHWANATH PRATAP SINGH): I  
beg to move:—

“That in pursuance of sub-section  
(3) (c) of Section 4 of the Carda-  
mom Act, 1965, the members of this  
House do proceed to elect, in such  
manner as the Speaker may direct,  
two members from among them-  
selves to serve as members of the  
Cardamom Board, subject to the  
other provisions of the said Act.”

MR. DEPUTY-SPEAKER: The  
question is:

“That in pursuance of sub-sec-  
tion (3)(c) of Section 4 of the  
Cardamom Act, 1965, the members  
of this House do proceed to elect  
in such manner as the Speaker  
may direct, two members from  
among themselves to serve as  
members of the Cardamom Board,  
subject to the other provisions of  
the said Act.”

The motion was adopted.

14.49 hrs.

STATUTORY RESOLUTION RE.  
DISAPPROVAL OF THE SICK TEX-  
TILE UNDERTAKINGS (NATIONALI-  
SATION) ORDINANCE, 1974 AND  
SICK TEXTILE UNDERTAKINGS  
(NATIONALISATION) BILL—contd.

MR. DEPUTY-SPEAKER: Now, we  
resume further discussion of the Sta-  
tutory Resolution disapproving the  
Sick Textile Undertakings (Nationa-  
lisation) Ordinance and the Sick Tex-  
tile Undertakings (Nationalisation)  
Bill seeking to replace the Ordinance.

SHRI KRISHNA CHANDRA HAL-  
DER (Ausgram): Sir, I rise on a point  
of order. Where is the Minister in-  
charge of the Bill?

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY AND  
CIVIL SUPPLIES (SHRI A. P.  
SHARMA): I am here. (Interrup-  
tions).

MR. DEPUTY-SPEAKER: Al-  
though it is true that according to  
the rules, the Minister in-charge of  
the Bill... (Interruptions). Order,  
please. I do not like to run the House  
in this manner. There has to be  
some decorum.

AN HON. MEMBER: He is coming.

MR. DEPUTY-SPEAKER: He may  
have come now. We are in the midst  
of something else. If any Minister  
wants to deputise for any other Min-  
ister, the least he could do was to in-  
form me here. I do not like this.  
While I respect all the hon. Members,  
I would also like the hon. Members to  
respect the Chair; not respect me.  
And the least we could do is not to  
take the Chair for granted. As long  
as I sit in this Chair, I will not accept  
the position that anybody will take  
the Chair for granted. Now, let us  
carry on.

SHRI S. M. BANERJEE (Kanpur):  
Sir, I want to know....

THE MINISTER OF STATE IN  
THE MINISTRY OF INDUSTRY AND  
CIVIL SUPPLIES (SHRI B. P.  
MAURYA): May I submit....

MR. DEPUTY-SPEAKER: Let  
Mr. Banerjee finish.

SHRI S. M. BANERJEE: Out of the  
six hours allotted, I want to know,  
how much are we devoting for the First  
Reading because I have to move my  
amendments. I want to know whether  
we will continue upto 4.30 or 5.00 p.m.  
the First Reading. In fact, it should  
continue for the whole day because  
it is a very important Bill.

Lastly, Sir, I thought, Mr. A. P.  
Sharma, had become responsible after  
becoming a Minister.